

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1236 of 2019

IN THE MATTER OF:

Shri Jayaprakash Narayan Rao N. R **...Appellant**

Vs.

M/s. Metrocorp Infrastructure Ltd. **...Respondent**

Company Appeal (AT) (Insolvency) No. 1239 of 2019

IN THE MATTER OF:

Shri Kartik Kalevar & Ors. **...Appellants**

Vs.

M/s. Metrocorp Infrastructure Ltd. **...Respondent**

**Present: For Appellant: - Mr. Mithum Shashank and Mr. M.V. Mukunda, Advocates.
Mr. Aditya Kumar and Ms. Arunima Bhattacharjee, Advocates in I.As.**

For Respondent: - Mr. Mani Bhadra Jain, Advocate.

O R D E R

19.03.2020— As it is pointed out at the Bar that Company Appeal (AT) No. 247 of 2019 and Company Appeal (AT) No. 248 of 2019 filed under Sections 397/398 of the Companies Act, 1956 which are pending consideration before another Bench also relate to the same Company as

Contd/-.....

in instant appeals, it would be appropriate that the instant appeals under the Insolvency and Bankruptcy Code, 2016 relating to the same Company are also listed before the same Bench.

Accordingly, the instant appeals stand released from this Bench.

Let these two appeals be listed before the Bench comprising of Hon'ble Mr. Justice Bansilal Bhat and Hon'ble Ms. Shreesham Merla on 20th April, 2020 within first five cases.

[Justice Bansilal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member(Judicial)

[Shreesham Merla]
Member(Technical)

Ar/G